#### Statement

# State-wise Villages Electrification during 1-7-1975 to 30-6-1976

\$1. No.	States/U.T	S.			Villages electrified from 1-7-1975 to 30-6-76
1. Andhra Pradesh					942
2. As					61(a)
3. Bil	nar .				1,939(d)(*)
4. Gt					321
	ryana .				(**)
6. Hi	machal Pra	desh			419
	nmu & Kas				254(c)
	rnataka				533
9. Ke					20
10. Ma	idhya Prad	esh			561
	harashtra				662
12. Ma	inipur .				15
13. Me	ghalaya				76
	galand .				10
15. Or	-				1,422
16. Pu					4,183
	jasthan				806
18. Sik					6
19. Tar	nil Nadu				30
20. Tri					20(b)
	ar Pradesh				1,103
	st Bengal				795
Un	ion Territor	ies:			
1. An	daman &	Nicob	ar I	s-	
lan					9
	ınachal Pra	desh			Nil
3. Ch	andigarh			•	(**)
4. Da	dra & Naga	r Have	elı		4
5. Del					(**)
6. <b>G</b> o:	a, Daman &	d Diu			28
7. Lak	shadweep				Nil
	oram .				2
9. Pon	dicherry	•	•	•	(**)
	TOTAL				14,221

- (a)- Upto 29-2-1976.
- (b)- Upto 31-3-1976.
- (c)— Progress provisional and not complete.

## Administrative Tribunals

## 482. SHRIMATI AMBIKA SONI : SHRI JAGJIT SINGH ANAND :

Will the PRIME MINISTER be pleased to state:

- (a) whether there is a proposal under Government's consideration to set up administrative tribunals to adjudicate on service matters of Central Government employees; if so, what will be their composition;
- (b) whether Government have discussed the matter with the representatives of the Central Government employees; and
  - (c) what are the details in this regard? THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA): (a) Yes, Sir.

The composition of the tribunal is yet to be decided.

- (b) Yes, Sir.
- (c) A statement is annexed.

## Statement

Details of the Discussion with Representatives of the Staff Side of the National Council of the JCM.

The following tentative proposals were placed before the Staff Side:

- "(1) The administrative Tribunal will be set up to receive representations from Central Government employees on all service matters relating both to discipli nary action as well as other matters like seniority, promotion, pay and allowances etc. It is proposed that certain matters which are enumerated below may be excluded from the purview of the Tribunals:—
  - (a) Postings and transfers,
  - (b) Allotment to services,
  - (c) Premature retirement,
  - (d)—From 1-4-1975 to 30-6-1976.
  - (\*) Figures under reconciliation.
  - (\*\*) 100 per cent village electrification has already been achieved.

- (d) Dismissal/removed from service under Article 311(2)(a), (b) and (c) of the Constitution
- (2) Grievances relating to pension from individual retired or retiring employees may be allowed to be brought before the Tribunals.
- (3) In view of the extended coverage, one Tribunal with headquarters at Delhi and 3 Benches at Bombay, Calcutta and Madras, may be established.
- (4) It is proposed to allow the option to the employees to seek an administrative review after an appeal is turned down or to approach the Tribunal after they have exhausted an appeal
- (5) It is proposed to amend the Constitution so as to oust the jurisdiction of the High Courts under Article 226 and of the Supreme Court under Article 32 of the Constitution, simultaneously with the establishment of the Tribunal.
- (6) The findings of the Tribunals would be treated as final and Government will have no powers to reject or modify.
- (7) The Tribunals would consist of experienced Administrators serving or retired."

The Staff Side welcomed the setting up of Administrative Tribunals and accepted the detailed proposals except the following in respect of which they sought modifications of the proposals:—

- (i) Dismissal/removal of service under Article 311(2)(b) in the opinion of the Staff Side, should be within the purview of the Tribunal. After discussion, this was accepted by the Official Side.
- (ii) The Staff Side considered that Benches of the Tribunal should be provided in many more places than contemplated. It was accepted that while the Tribunal would start with Headquarters at Delhi and Benches at Bombay, Calcutta, Madras, provision would be made for adding to the Benches as and when required.

- (iii) In regard to premature retirement, the Staff Side considered that the right to represent before the Fribunal should be retained. After liscussion, the Official Side stated that the point of view of the Staff Side would be placed before Government for decision.
- (iv) In regard to the composition of the Tribunal, the Staff Side considered that the Presiding Officer should be a serving or retired High Court Judge. The Official Side agreed to place their point of view before Government.

### International Branch of the Samuchar

- 483. SHRIMATI AMBIKA SONI . Will the Minister of INFORMATION AND BROADCASTING be pleased to state :
- (a) whether there is any proposal to set up an international branch of the Samachar on the lines of those of "Reuter", "Associated Press" etc.;
  - (b) if so, what are the details thereof:
- (c) wheher the formation of the news agencies pool of the non-aligned countries is likely to facilitate the setting up of Samachar's International branches; and
- (d) whether any permanent Committee has been formed by the news agencies pool of the non-aligned countries for counteracting the vicious propaganda of the Western media against the non-aligned countries?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b) It is understood that "Samachar" is expending its foreign section in a phased programme. Samachar correspondents are already functioning in some foreign countries.

(c) News agencies of the non-aligned countries, including 'Samachar', can develop their own, bilateral and multi-lateral atrangements.